

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

R.P.NO. 44/93
in

O.A.No.143/93.

Date of Order: 2-8-93

Between:

K. Sathaiah.

Petitioner/
Applicant.

and

1. The Director General,
Department of Posts, New Delhi.
2. The Director of Accounts (Postal)
O/o the Chief Post Master General,
Hyderabad.

.. Respondents.

Respondents.

For the Applicant: Mr. K. Venkateswar Rao, Advocate

For the Respondents: Mr. N. V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER (JUDL)

The Tribunal made the following Order:-

Mr. K. Venkateswara Rao, for the petitioner and Mr. N. V. Ramana, for the respondents are present. Heard.

We see no error apparent on the face of the record.
Hence RP is dismissed.

8380
Deputy Registrar (J)

To

1. The Director General, Department of Posts, New Delhi.
2. The Director of Accounts (Postal)
O/o the Chief Postmaster General, Hyderabad.
3. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
5. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDESEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 2-8-1993

CRDER/JUDGMENT

M.A/R.A/C.A.Ns. 44/93

in

O.A.No. 143/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

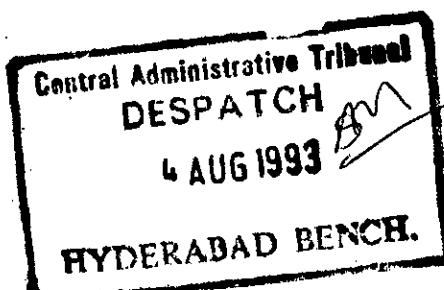
Dismissed

Dismissed as withdrawn

Dismissed for default.

RF Rejected/Ordered

No order as to costs.



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